



Government of Jammu and Kashmir  
Labour & Employment Department  
Civil Secretariat, Srinagar.

Notification

Srinagar, the 14th July, 2017.

SRO 290.- In exercise of the powers conferred by section 35 of the Contract Labour (Regulation and Abolition) Act, 1970, (Central Act), the Government of Jammu and Kashmir hereby make the following amendments in Jammu and Kashmir Contract Labour (Regulation and Abolition) Rules, 1972; namely:-

1. in rule 18, after sub-rule (4), the following shall be added as sub-rule (5); namely:-  
“(5) Registration in Form II shall be granted within a period of 15 days”; and
2. in rule 25, after sub-rule (2), the following shall be added as sub-rule (3); namely:-  
“(3) Licence in form VI shall issued within a period of 15 days”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K.Choudhary), IAS,

**Commissioner/Secretary to the Government**

No.L&E/Lab/121/2014 -PF

Dated:- 14 -07-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Chief Minister.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary, Legislative Assembly/Council.
7. All Heads of Departments.

8. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
9. All Deputy Commissioners.
10. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. PA to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.



(Dr. Irfan Ali Khan)KAS

**Under Secretary to the Government**



28/12/17